

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 175 OF 2023

IN THE MATTER OF:

VASIREDDY SIVA LINGA PRASAD

..... Applicant

VS

STATE OF ANDHRA PRADESH & Others

.... Respondents

COUNTER FILED BY THE MINES 2nd RESPONDENT

DATE- 05.07.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

O.A No. 175 of 2023

Between:

Sri Vasireddy Siva Linga Prasad,
S/o Samba siva Rao, aged 51 years,
3-45, Main Road, Sekuru village,
Chebrole Mandal, Guntur, Andhra Pradesh-522 213& others
Vs

.....Applicant

1. State of Andhra Pradesh, rep. by its
Chief Secretary, 1st Floor, 1st Block,
Secretariat, Amaravathi, Guntur District - 522020
2. State of Andhra Pradesh, rep. by its
Principal Secretary to Government,
Department of Mines and Geology,
Secretariat, Amaravathi, Guntur District - 522020
Mpn No.7997952505, Email:-cs@ap.gov.in
3. Deputy Director of Mines and Geology, Guntur
Department of Mines and Geology
Government of Andhra Pradesh,
D.No.4-2-5B, 1/1, Koritepadu,
Ramannapeta, Guntur-522001
Mob No.9100688804, Email:-admin@apmines@ap.gov.in
4. Principal Secretary to Government,
Revenue Department, Government of Andhra Pradesh
Secretariat, Amaravathi, Guntur District -522020.
Email:-spls-efst@ap.gov.in
5. Principal Secretary to Government,
Environment, Government of Andhra Pradesh
Secretariat, Amaravathi, Guntur District -522020.
6. The District Collector,
Guntur.
7. Revenue Divisional Officer,
Guntur



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COUNTER FILED BY THE DISTRICT MINES AND GEOLOGY OFFICER R-3

I, N. Chandra Sekhar, S/o Ramannaiah (Late), aged about 51 years, am the District Mines and Geology Officer, Guntur, Andhra Pradesh, do hereby solemnly and sincerely affirm and state an oath as follows:

1. I am the 3rd respondent herein and as such, I am well acquainted with the facts of the case.
2. This respondent denied each averment made in the affidavit filed in support of the Original Application except those that are specifically admitted herein this counter affidavit.
3. It is submitted that Sri Vasireddy Siva Linga Prasad & 04 Others of Guntur District filed OA No.175 of 2023 before the Hon'ble National Green Tribunal (South Zone at Chennai) with a request to direct the respondents to stop illegal gravel quarrying in the villages of Veeranayakunipalem, Sekuru, Selapadu, Valdamudi and Suddapalli of Chebrole Mandal, Guntur District, to restore the mining and excavated area and to recover the costs from the offenders and also to pay Environmental Compensation and pass for such order/orders as deemed fit.
4. It is submitted that Gravel quarrying activity in the villages of Veeranayakunipalem, Sekuru, Selapadu, Valdamudi and Suddapalli of Chebrole Mandal, Guntur District is completely stopped and no illegal activity is going on at present. Demand notices are also issued to the offenders and the same will be recovered following due procedures. The facts are explained in the following paras.
5. It is submitted that quarrying of Gravel commenced more than 05 decades in Veeranayakunipalem, Sekuru, Salapadu, Vadlamudi Villages of Chebrole Mandal, Guntur District. The Gravel deposits are endowed with good deposits in the entire Guntur District and has become the prime source for excavation and transportation of Gravel to meet the filling needs of both the general public and Government works in the District.



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6. It is also submitted that It is a fact that several complaints were received from general public as well as adverse news items published in daily newspapers with regard to illegal quarrying of Gravel in and around Chebrole Mandal, Guntur District. In general, petitions are being received through Spandana portal of Guntur District against the mining activities besides that illegal Gravel issues are also received through portal, all the petitions were time bound. Hence, the Technical Staff of this office, in coordination with the local Revenue and Police personnel, is regularly monitoring the areas duly conducting inspections and taking deemed fit actions.

7. It is submitted that the District administration is keen to arrest illegal activities and some of such incidents are placed below:

(a). In response to the news item published in Andhra Jyothi and Eenadu District Edition with a caption of **"Assigned Bhoomullo Matti Tavvakalu" and "Agani Tavvakalu" on 06.04.2022** pertaining illegal excavation of Gravel in Sekuru Village, Chebrolu Mandal, Guntur District. The Technical Staff of office of the District Vigilance Squad, Guntur, Asst. Director of Mines and Geology, Guntur and Revenue Officials of Sekuru Village, Chebrolu Mandal have approached the subject area and identified that the subject area is extensively worked for Gravel and fresh workings were found. Subsequently, demand notice has been issued to Sri Vallabhaneni Rambabu who is excavated and transported the Gravel from the alleged area for a quantity of 19,265 Cum in Sy.No.501 and for a quantity of 1,638 Cum in Sy.No.498-2B9 without valid permission (copy enclosed as **Annexure-I**).

(b). In response to the news item published in Eenadu daily newspaper on **16.04.2022** with a caption of **"Assigned Bhoomullo Ardharatri Tavvakalu"** at Veeranayakunipalem Village, Chebrole Mandal, Guntur District. In this regard, the Tahsildar, Chebrole Mandal has constituted Teams with Mines & Geology, Police and Revenue officials to curb the illegal excavation and transportation round the clock and subsequently the Deputy Director of Mines & Geology, Guntur vide Memo No.607/DVS/2022, dated.17.05.2022 has constituted teams to curb the illegal activity in and around Chebrole Mandal for the period



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upto 31.05.2022. Accordingly, the respective staff performed duties for controlling illegal excavation of Gravel (copies enclosed as Annexure-II).

8. It is submitted that as per the enclosures to the affidavit (Annexure-6) of one of the petitioners, Sri Morla Nageswara Rao at, filed complaint before the Director of Mines & Geology, Ibrahimpatnam against the illegal mining of Gravel from an extent of 40.44 Acres in Sy.No.310-2B of Vadlamudi Village, Veeranayakunipalem and Vejudla Villages of Chebrole Mandal, Guntur District. The Director of Mines & Geology, Ibrahimpatnam vide Memo No.2947595/Vg/2019, dated 03.06.2020 while enclosing the complaint directed the Asst. Director of Mines & Geology, Guntur to take necessary action and submit detailed report accordingly.

9. In response to above complaint and as per the directions of the DM&G the Technical Staff of O/o. the Asst. Director of Mines & Geology, Guntur have inspected the area in presence of VRO and Panchayat Secretary, Vadlamudi and reported that the subject area was measured and arrived a quantity of 74,081 Cbm in Sy.No.310-2B of Vadlamudi Village, Chebrole Mandal, Guntur District. Out of which, a quantity of 64,251 Cbm of Gravel has been transported from the subject area to various House sites under the programme of Navaratnalu – Pedalandarikillu”. Subsequently, the Asst. Director of Mines & Geology, Guntur has issued demand notices to the defaulters for the difference quantity of 9,830 Cubic meters vide Notice No.1230/Illegal Gravel/2020, dated 27.06.2020 to pay an amount of Rs.24,16,850/- (Rupees Twenty Four Lakhs Sixteen Thousand Eight Hundred and Fifty only) – (copies enclosed as Annexure-III).

10. It is further submitted that there are 06 Gravel leases in Chebrole Mandal of which 05 leases are in Sekuru Village and 01 lease is in Chebrole Village. All the leases are in working condition with all statutory clearances and the copies are enclosed for perusal (copies enclosed as Annexure-IV).The details of the quarry leases with the details of statutory clearances are as follows:



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Sl No	Lease ID	Name of the lease	Sy. No	Village	Mandal	Mineral	Extent	Period	EC	CFO
1	7112005 41	Smt. Vasireddy Nirmala, W/o.Udaya Bhaskar, Sekuru village, Chebrole Mandal, guntur District	328	Sekuru	Chebrole	Gravel	0.639	14.09.20 20 to 13.09.20 25	SEIAA/AP/GNT/ MIN/11/2019/1 429dt.11.06.20 20 valid for a period of 4.83 years	G- 1040/APPCB /ZO- VJA/CFO/W &A/2020, dt.10.09.202 0 valid upto 31.07.2025
2	7112005 34	M/s.Adithya Infra Projects, Mg.P. Sri G.V.Brahmanda Rao, S/o.Venkateswarlu, D.No.5-91-12, 4th Line, lakshmipuram, Guntur Town	373	Sekuru	Chebrole	Gravel	0.781	21.07.20 20 to 20.07.20 25	SEIAA/AP/GNT/ MIN/01/2020/1 620, dt.11.06.2020 valid for a period of 05 years	G- 1010/APPCB /ZO- VJA/CFO/W &A/2020, dt.03.08.202 0 valid for 4 years
3	7112005 47	Sri G.Venugopal, S/o.SivaNagen draiah, Sekuru Village, Chebrole Mandal, Guntur District	332/P	Sekuru	Chebrole	Gravel	0.538	14.10.20 20 to 13.10.20 25	SEIAA/AP/GNT/ MIN/01/2020/1 62, dt.11.06.2020 valid for a period of 4.5 years	G- 1011/APPCB /ZO- VJA/CFO/W &A/2020, dt.14.10.202 0 valid upto 28.02.2025
4	7112005 33	M/s.Adithya Infra Projects, Mg.P. Sri G.V.Brahmanda Rao, S/o.Venkateswarlu, D.No.5-91-12, 4th Line, lakshmipuram, Guntur Town	372/P	Sekuru	Chebrole	Gravel	1.376	21.07.20 20 to 20.07.20 25	SEIAA/AP/GNT/ MIN/01/2020/1 621-16, dt.11.06.2020 valid for a period of 05 years	G- 1009/APPCB /ZO- VJA/CFO/W &A/2020, dt.03.08.202 0 valid for 5 years
5	7112106 43	M/s.Deepika Bio Fertilisers Ltd., Mg.Director : Sri B.Srirami Reddy, S/o.Narsi	68-5, 68-6, 75-6C	Chebrole	Chebrole	Gravel	3.161	19.07.20 21 to 18.07.20 26	SEIAA/AP/GNT/ MIN/01/2019/2 183, dt.14.06.2021 valid for a period of 4.34 years	G- 1184/APPCB /ZO- VJA/CTO/W &A/2022, dt.29.11.202 2 valid upto



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		Reddy, D.No.5-136, Street No.5, Krishna Nagar Colony, Moulali, Ranga Reddy District, Telangana State								30.09.2025
6	7112307 71	M/s Sea Minerals, Mg Pt:Sri C. Shashi Kumar, kaza Village, Mangalagirim andal, Guntur district	498- 2B2, 2B3, 499/1A , 1B & 1C	Sekuru	Chebro l e	Gravel	0.838	12.08.20 23 to 11.08.20 28	SEIAA/AP/MIN/ GNT/05/2022/4 276/206, dt.13.01.2023 valid for 05 years.	G- 1362/APPCB /ZO- VJA/CTO/W &A/2023, dt.15.09.202 3 valid upto 31.08.2024

11. It is submitted that the Director of Mines & Geology, Ibrahimpatnam has issued circular instructions vide Memo No.7836/P/2014, dated.21.11.2019 to the Deputy Director Mines & Geology and Asst. Director Mines & Geology in the State that temporary permits should be issued to the Contractors who have undertaken the works of the Government or Government undertaking (either Central / State) and to that effect, the work agreement copy entered with Government organization should be obtained before issue of temporary permit along with requisite documents relating to the location of the area applied and work site. Except the above, in no other case, temporary permits were issued for ordinary earth.

12. It is submitted that as per EC guidelines issued S.O. 1224(E), dated. 28.03.2020 exemption of EC given at item No.6, "Extraction (or) Sourcing (or) borrowing of Ordinary earth for the linear projects such as roads, pipelines etc.," (copy of S.O. is enclosed as Annexure-V).

13. It is submitted that the Director of Mines & Geology, Ibrahimpatnam vide Memo No.2007/D5/2020, dated 14.05.2020(copy enclosed) has issued instructions for grant of temporary permits and accordingly Temporary Permits were issued for Ordinary Earth by ADM&G's with the prior approval of the DDM&G's covered up to a quantity of 5,000 cubic meters for both Government works as well as private works (a copy of DMG Memo is enclosed as Annexure-VI).

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14. It is submitted that Rule 9(iii) of APMMC Rules, 1966as amended vide G.O.Ms.No.13, Inds. & Com. (M.II) Department, dated.14.03.2022stipulates that for Minor Minerals which are worked to meet the immediate or timely requirements, the Assistant Director may permit to carry out quarrying operations for the quantities on payment of Seig.fee, Consideration amount, Premium amount, DMF & MERIT for the area considered for issue of temporary permit and other applicable taxes and cess as specified in these rules in advance (a copy of G.O. enclosed as Annexure-VII).

15. Further, it is also submitted that, the Director of Mines & Geology, Ibrahimpatnam vide Cir. Memo No. 2707/P/WP(PIL)/2023, dated. 17.03.2023 (Memo enclosed) clarified and issued instructions that:

- i. There shall be exemption for Environmental Clearance for extraction or sourcing or borrowing of Ordinary Earth for the linear projects such as Roads, Pipe lines etc., Hence Environmental Clearance does not required in such cases to grant the temporary permits
- ii. Not to grant any quarry leases or temporary permits for Minor minerals without obtaining prior environmental clearance under Environmental Impact Assessment Notification (EIAN, 2006 dated 14.09.2006 (SO No.141 (E), dated 15.01.2016) and amended thereof.

No lease or Temporary permit has been granted without Environmental Clearance subsequent to the afore stated instructions.

16. It is submitted that as per the enclosures to the affidavit of the petitioner at Annexure-12, Spandana petition No.GNT202301091200, dated. 09.01.2023 filed by Sri Maila Venkata Rama Raju is enclosed the petition of Sri Dhulipalla Narendra Kumar, Ex-MLA, Ponnuru Assembly Constituency against illegal mining of Gravel at Selapadu and Veeranayakunipalem quarries, Chebrole Mandal, Guntur District and requested to cause an enquiry in the matter to recover the looted money from the concerned. Sri Dhulipalla Narendra Kumar has also filed same complaint before Director of Mines & Geology, Ibrahimpatnam. In turn, the Director of Mines & Geology, Ibrahimpatnam vide Memo



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No.830/Vg/2023, dated 18.01.2023 forwarded the complaint to the Asst. Director of Mines & Geology, Guntur and District Vigilance Squad, Guntur and directed to take necessary action in the matter.

17. It is submitted that this respondent issued instructions to Sub-Collector, Tenali, DD Mines, AD Mines, Tahsildar, Chebrole Mandal, DTC, Guntur, DD Ground Water, EE, APPCB, Guntur to take up joint inspection and submit report. As per the instructions of the Collector & Dist. Magistrate, Guntur the following officials have conducted joint inspection in the alleged area on 21.01.2023.

Sl. No.	Name of the Officer	Designation
1.	Smt. Geetanjali Sharma, I.A.S	Sub Collector, Tenali
2.	Sri S.K.V. Satyanarayana	Deputy Director of Mines and Geology, Guntur
3.	Sri D.V. Ranga Kumar	Asst. Director of Mines and Geology, Guntur
4.	Smt. K. Sujatha	Tahsildar, Chebrole Mandal
5.	Sri S.Srinivasa Rao	Asst. Environmental Engineer, O/o. EEPCB, Guntur
6.	Sri G.Suresh	Asst. Hydro Geologist, O/o. Deputy Director Ground Water, Guntur
7.	Sri S.B. Madhusudhana Rao	Asst. Motor Vehicle Inspector, Tenali

The team of officials have visited all the Gravel quarried out and quarrying areas of Veeranayakunipalem and Sekuru Villages on 21.01.2023 and reported that maximum depth about 30 feet in few pits, the allegation made by the petitioner i.e., digging upto the depth of 150 feet is not correct. Findings of each Department are submitted below:

a. Department of Mines & Geology:

- i. 04 quarry leases are in force.
- ii. Temporary permissions for extraction of Ordinary earth for Government works for the period from 2020-21 to 2022-23 (list enclosed as **Annexure-VIII**)
- iii. For controlling illegal mining, conducting frequent route checks in and around Chebrole Mandal and collected Rs.102.00 Lakhs from illegal transporters for the period from 2019-20 to 2021-22 and for the period from 01.14.2022 to 31.12.2022, collected an amount of Rs.8.00 Lakhs as penalty.



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- iv. Apart from, the Asst. Director of Mines & Geology, Guntur has issued 29 demand notices to the defaulters for illegal excavation of Gravel in Chebrole Mandal limits for the period from 2020-21 to 2022-23 (upto December, 2022).
- v. The Deputy Director of Mines & Geology, Guntur has constituted teams in the month of June, 2022 vide Memo No.607/DVS/2022, dated 10.06.2022 comprising Mines and Revenue officials for controlling of illegal excavation of Gravel.
- vi. Mines & Geology Department is taking stringent measures for controlling of illegal excavation of Gravel in Chebrole Mandal limits

b. Ground Water Department finding:

- i. The Ground water and Water Audit department has constructed a piezometer in 2010 at Sekuru Village of Chebrolu Mandal at Latitude: $16^{\circ}16'5.00''N$ and Longitude: $80^{\circ}35'15.00''E$ which is about 1.5 Km East to the study area to Monitor the Ground Water table fluctuations and the quality. The present water level recorded from this piezometer is 6.06m bgl in December-2022, which was 6.57m bgl at the time of construction of the piezometer. The quality of Ground Water is also within the permissible limits.
- ii. There are nearly 8 to 10 quarries exists in the area, most of the pits were digged to a depth of 30 feet and also these pits are partly (3-5feets) filled with rain water. As per the ground water estimations in 2021-22, the Veeranayakunipalem, H/o.Sekuru village, Chebrole Mandal, the ground water basin falls in safe category. The average water level in the village are neither rising nor falling, the piezometer water levels during the year are safe. The agriculture in and around the area are mostly depending on lift irrigation. The agriculture dependency on ground water, nearby the quarry area is less. Further rain water stored in the excavated pits are acting as recharge source and adding more water to the aquifer. There is no adverse effects on ground water regime.



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c. Transport Department:

During the inspection, no loaded trucks were seen but as per the Motor Vehicle Inspectors/Asst. Motor Vehicle Inspectors of Guntur District are regularly conducting enforcement on goods vehicle carrying with over loads and imposing compounding fee under Section 200 of Motor Vehicle Act, 1988. Further observed that at donka roads are covered with dust and were in bad condition due to passage of heavy loaded trucks. The old bridge at Guravayapalem is not in the collapsing stage.

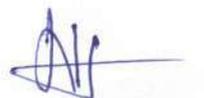
d. AP Pollution Control Board:

During the inspection at Sekuru and Veeranayakunipalem villages of Chebrole Mandal, surrounding areas observed that the haul roads are covered with dust pockets and Fugitive dust emissions observed during plying of vehicles which is causing inconvenience to the surrounding environment. No green belt developed along the haul road. Not wetting the road, thus results fugitive dust emissions to the surrounding environment. During the inspection, Sarpanch and residents of the village said that only road side fields have the dust issue. Hence, the contention of the petitioner that the committee did not visit the villages thoroughly in order to determine the extent of excavation taking place illegally in unauthorized lands and the committee didn't venture to comment on the damage being caused to road, culvert and drainage bunds is far away from the truth.

18. It is submitted that Mines Department detected illegal activities and issued 29 Demand Notices between 2020-21 and 2022-23 for an amount of Rs.16,42,36,520/- (Rupees Sixteen Crores Forty Two Lakhs Thirty Six Thousand Five Hundred and Twenty only) to the defaulters for illegal excavation of Gravel in Chebrolu Mandal limits. The details of the Demand Notices are as follows:


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SI No	Defaulter Details of the D	Location	Quantity estimated (in Cbm)	Demand Notice No. & Date	Amount involved (in Rs)
1	Sri V.Nagi Reddy & Sri G.VenuGopal	Sy.No.310-2B of Vadlamudi Village, Chebrole Mandal	9,830.00	DN.No.1260/Illegal/Gravel, Dated: 27.06.2020. Revision filed before Government.	24,16,850
2	Sri D.AmmaiahChoudary,	Sy.No. 502-A of Sekuru Village, Chebrole Mandal	3,323.00	DN No.412/TP/2020, dated 05.09.2020. Revision filed before Government.	9,45,062
3	M/s.Aditya Infra Projects	Sy.No.500-B, C & 372/P, Sekuru (V), Chebrolu	38,378.36	Demand issued. Revision filed before Government.	1,95,49,991
4	Gril-Cobra	Sy.No.370-2 371-1, Sekuru (V), Chebrolu	2,138.00	Demand issued. Revision filed before Government.	6,08,047
5	Sri B.GovindaRajulu	Sy.No.377-1A of Suddapalli, Chebrolu	6,921.00	Demand Notice No. 1591/TP/2021, Dated: 28.01.2022 and further course of action is under process.	22,79,778
6	Sri B.Govinda Rajulu	Sy.No.377-1B of Suddapalli, Chebrolu	17,922	Demand Notice No. 4133/TP/2020, Dated: 28.01.2022 and further course of action is under process.	59,03,507
7	Sri K.Pothu Raju	Sy.No.377-1A of Suddapalli, Chebrolu	3,009.00	Demand Notice No. 1592/TP/2021, Dated: 28.01.2022 and further course of action is under process.	9,91,165
8	Sri G.Venu Gopal	Sy.No.332/P of Sekuru, Chebrolu	5,686.00	Demand Notice No. 4145/Q/2019 Dated: 28.01.2022 and further course of action is under process	18,72,968
9	Sri G.Siva Rama Prasad	Sy.No.330/2P of Sekuru, Chebrolu	4,856.00	Demand Notice No. 1500/TP/2021, Dated:28.01.2022 and further course of action is under process.	15,99,566
10	Sri P.Murali Krishna	Sy.No.330/2P of Sekuru, Chebrolu	8,084.00	Demand Notice No. 1498/TP/2021, Dated:28.01.2022 and further course of action is under process	26,63,139
11	Sri D.Siva Rama Krishna	Sy.No.330/2P of Sekuru, Chebrolu	8,158.00	Demand Notice No. 3137/Q/2021, dated :28.01.2022 and further course of action is under process.	45,22,795
12	Sri G.Sai Hemanth	Sy.No.58/P of Vadlamudi, Chebrolu	1,030.00	Demand Notice No. 956/TP/2021, Dated: 28.01.2022 and further course of action is under process.	3,39,282
13	Sri L.VeeraSankaraRao	Sy.No.58/P of Vadlamudi, Chebrolu	56.00	Demand Notice No. 9567/TP/2021, Dated: 28.01.2022 and further course of action is under process.	18,496
14	Sri V.Udaya Bhaskar	Sy.No.666/P of Sekuru, Chebrolu	10,108.00	Demand Notice No. 621/TP/2019, dated 28.01.2022 and further course of action is under process.	37,66,176
15	M/s. Aditya Infra Projects	Sy.No.500-B, C & 372/P, Sekuru (V), Chebrolu	18,468.00	Demand issued. Further course of action will be initiated soon.	60,83,439
16	SmtY.Bharathi	Sy.No.498/2B7 of Sekuru, Chebrolu	1,153.35	Demand Notice No. 3137/Q/2021, dated:28.01.2022 and further course of action is under process.	6,39,408
17	Sri TalluriYalamanda	Sy.No.498/2B6 of Sekuru, Chebrolu	1,153.35	Demand Notice No. 3137/Q/2021, dated:28.01.2022 and further course of action is under process.	6,39,408



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18	M/s.Sky Lights Stones Pvt Ltd.,	Sy.No.665/P of Sekuru, Chebrolu	9,955.00	Demand Notice No. 97/TP/2021, Dated: 28.01.2022and further course of action is under process.	32,79,177
19	Sri G.Rama Krishna	Sy.No.330/2P of Sekuru, Chebrolu	4,856.00	Demand Notice No. 3137/Q/2021-1 Dated: 29.01.2022and further course of action is under process.	26,92,166
20	Sri M.Bapa Rao	Sy.No.330/2P of Sekuru, Chebrolu	14,084.00	Demand Notice No. 3137/Q/2021-2 Dated: 28.01.2022and further course of action is under process.	78,08,170
21	D. Sai Ramesh	Sy.No.330/2B, Sekuru Village, Chebrole Mandal	2,809.00	Demand issued and further course of action is under process.	11,98,436
22	B.Venkatesh	Sy.No.390 of Suddapalli Village, Chebrole Mandal	8,632.24	Demand issued and further course of action is under process.	47,85,716
23	VeerlaVenkateswara Rao	Sy.No.277-1A, Suddapalli Village, Chebrole Mandal	20,349.00	Demand issued and further course of action is under process.	67,02,961
24	Sri V. Udaya Bhaskar	Sy.No. 498-2 of Sekuru Village, Chebrolu Mandal, Guntur	362.00	Penalty Collected an amount of Rs.2,00,693/-	2,00,693
25	Sri Kunchaka Vinay	Sy.No. 502, Sekuru Village, Chebrolu Mandal.	3803.00	Show Cause Notice issued and further action will be initiated.	21,08,383
26	SmtBandiRavamma	Sy.No. 501, Sekuru Village, Chebrolu Mandal.	19231.00	Show Cause Notice issued and further action will be initiated.	1,06,61,666
27	Sri V. Udaya Bhaskar	Sy.No. 666 of Sekuru Village, Chebrolu Mandal.	4432.00	Show Cause Notice issued and further action will be initiated.	24,57,101
28	Sri A. Basava Rajasekhar	Sy.No. 498/2B6, 498/2B7 and 498/2B9 of Sekuru Village, Chebrolu Mandal.	33119.00	Demand Notice issued vide No. 2982/DVS-Notices/2022-29, dated 04.04.2023.	1,83,61,174
29	M/s Raasi Chemicals Industries, Mg.Ptr: Sri Vallabaneni Rambabu,	Sy.No.501/P of Sekuru Village, Chebrolu Mandal.	93204.00	Demand Notice issued vide No. 2982/DVS-Notices/2022-30, dated 14.02.2023.	4,91,41,800
Total :					16,42,36,520

19. It is submitted that as per the records of the District Mines and Geology Officer, Rs. 3.77 Crores has been collected towards Seig. Fee and other taxes on Gravel in Chebrole Mandal between 2020-21 and 2022-23 and the details are given below:


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Sl. No.	Year	Mineral Revenue collected including all taxes (Rs.)
1	2020-21	95,58,296
2	2021-22	1,59,55,709
3	2022-23	1,22,18,158
TOTAL		3,77,32,163

20. It is submitted that frequent route checks, especially in and around Chebrole Mandal by the Technical Staff of Mines & Geology Department are being conducted and collected penalties on illegal transportation of Gravel for the past 05 years i.e., from 2018-19 to 2022-23 are Rs.1,26,07,914 and booked 710 cases.

21. It is submitted that in the particular areas enclosed the photographs with the affidavit i.e., in Sy.No.502, 330 & 332 of Sekuru Village, Chebrole Mandal, Guntur District, the Technical Staff of Mines & Geology Department have raised demand notices to the defaulters to pay an amount of Rs.2,33,02,302/- (Two Crores thirty-three lakhs two thousand three hundred two rupees) against 08 persons.

22. It is submitted that the District Vigilance Squad, Guntur has submitted report vide his Letter No.540/DVS/2022, dated 17.03.2023 on the illegal quarrying of Gravel in Chebrole Mandal in connection with the complaint filed by Sri Dhulipalla Narendra Kumar, Ex-MLA, Ponnur Assembly Constituency (copy enclosed as **Annexure-IX**). As per the report:

- i. The Technical Staff of District Vigilance Squad, Guntur have been conducting frequent route checks for controlling of illegal transportation of Gravel in and around the Chebrolu Mandal limits and collected an amount of Rs.19.57 Lakhs as Penalty from the illegal transporters of Gravel for the period of March-2022 to April, 2023.
- ii. The alleged area major portion of the Gravel is being utilized for the formation of 3rd Railway line work and the Seigniorage deducted amount for the consumed quantity of Gravel will be credited to the Mines Department in the form of Other

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Department challans from the South-Central Railway. During the financial year 2022-23 upto August-22 about 5.34 Crores of amount against the quantity of 8,07,163 cubic meters of Gravel was received from the 3rd Railway line towards Seigniorage for consumption of Gravel portion through M/s.RVNL, Vijayawada and paid by M/s.G.R.Infra Projects Limited, Bapatla.

Hence the contention of the petitioners that no action has been initiated to curb illegal mining and the officers responsible to regulate illegal mining are colluding with the offenders and thereby making sure that the illegal mining flourishes without any disturbances is far away from truth.

23. In the above said circumstances, it is finally submitted that the District administration is taking every possible step to control illegal gravel activity in Chebrole Mandal and no activity is going at present.

24. In the light of the facts explained above, it is humbly requested that this Hon'ble National Green Tribunal, South Zone, Chennai may be pleased to consider the above report and dismiss the O.A.No.175/2023 and to pass such other order or orders as are deemed fit and proper in the circumstances of the case.

Solemnly affirmed Guntur
Andhra Pradesh on
this the 5th day of July, 2025
and signed his name in my presence


BEFORE ME
District Mines and Geology Officer,
GUNTUR.

Advocate




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District Mines and Geology Officer,
GUNTUR.

VERIFICATION

I, N. Chanda Sekhar, S/o Ramannaiah (Late) aged about 51 years, I am the District Mines and Geology Officer, Guntur, Andhra Pradesh, do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 05 day of July, 2025 at Guntur.



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GUNTUR.



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